

**IN THE COURT OF VACATION SESSIONS JUDGE, DINDIGUL**

**PRESENT: Selvi. M.K. Jamuna, M.L.,  
Vacation Sessions Judge, Dindigul.**

Thursday, the 20<sup>th</sup> day of May 2021

**CV CrI.M.P. No.08/2021**

Murugavel, 37/2021  
S/o. Kathan

.. Petitioner/Accused

/vs/

State through  
Inspector of Police, Kannivadi PS.  
Cr. No.218/2021

.. Respondent/Complainant

This e-bail petition is coming on this day for hearing before me in the presence of Thiru.D.Manikandan, Advocate for the petitioners and of Thiru. R.Manoharan, Public Prosecutor for the state are on record and on considering the online submissions of either side and on perusal of available records, this court passed the following

**ORDER**

Petition filed U/s. 439 Cr.P.C. petitioner/accused prays to enlarge him on bail for the offences punishable U/S. 294(b), 323, 324, 307 IPC in Cr. No.218/2021 of the respondent police. The occurrence took place on 30.4.2021 and they were remanded on the same day.

The learned counsel for the petitioner/accused stated that the defacto complainant is none other than the wife of the petitioner, that due to difference of opinion, they are living separately, that due to the enmity over the petitioner, the defacto complainant foisted this false complaint in order to wreak vengeance, that the petitioner has not committed any offence as alleged, that the injured was discharged from the hospital, that the petitioner belongs to respectable family and also law abiding citizen, that since he has permanent abode, there is no chance for absconding, that the petitioner was remanded on 30.4.2021 and they are in custody for the past 21 days.

The learned Public Prosecutor for the State vehemently raised objection for bail that on 30.4.2021, the accused abused the defacto complainant in filthy language, with intent to cause death, attacked her with knife and caused injuries. However, he has conceded that the injured was discharged from the hospital.

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Online submission of either side heard. Records perused. The learned counsel for the petitioner stated that the defacto complainant is none other than the wife of the petitioner, due to difference of opinion, they are living separately, that in order to wreak vengeance this false complaint has been foisted, that no previous case is pending against him, that the injured was discharged from the hospital, that he is in judicial custody for 21 days and prays for bail. The learned Public Prosecutor conceded that the injured was discharged from the hospital and also the relationship of the parties. Considering the facts that the injured has already been discharged from the hospital and no previous case is pending as stated by the learned Public Prosecutor and on considering the prevention measure of COVID-19 Pandemic and the urgent need and necessity to ensure social distancing and upon considering the facts and circumstances of the case, this Court inclines to grant bail to the petitioner/accused with stringent condition. Bail is granted to the petitioner/accused on strict compliance of the following conditions.

1. The petitioner/accused is ordered to be released on bail on executing his own bond for a sum of Rs.1,000/- each before Superintendent of Prison concerned.
2. The petitioner/accused is directed to surrender before the learned District Munsif cum Judicial Magistrate, Athoor **in between the period from 5.7.2021 to 19.7.2021** and execute his own bond for a sum of Rs.10,000/- with two sureties for a like sum each to the satisfaction of the Magistrate concerned without fail, failing which the bail shall stand cancelled automatically.
3. The petitioner/accused shall make himself available for interrogation by the police officer as and when required.
4. The petitioner/accused shall not tamper with evidence or witness either during investigation or trial.
5. The petitioner/accused shall not abscond either during investigation or trial.

Pronounced by me, this the 20<sup>th</sup> day of May 2021.

**Sd/- M.K.Jamuna**  
**Vacation Sessions Judge,**  
**Dindigul**

- Since this bail order is electronically generated, does not require signature and court seal.
- This order is available in E-Courts Official Web Site,  
" <https://districts.ecourts.gov.in/case status/case number>"

**Copy to**

The District Munsif-Cum-Judicial Magistrate, Athoor  
The Public Prosecutor, Dindigul.

The Inspector of Police, Kannivadi PS.,

Thiru.D.Manikandan, Advocate  
for the petitioners.

**The Superintendent, District Prison, Virudhunagar.**

To ensure social distancing, they are requested to download the order from the official web site link.